

Implementation of the new textile policy

2061. SHRI S. KUMARAN: Will the Minister of INDUSTRY be pleased to state the measures proposed to be taken for the implementation of Government's new textile policy?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBJI PRASAD YADAV): The textile policy statement lays down the guidelines of Government policy relating to textiles. The following measures have been taken by way of implementation of the textile policy:—

(i) Steps for regularising existing unauthorised powerlooms and for preventing the expansion of powerlooms in future are under examination in consultation with the Ministry of Law.

(ii) In the organised sector, along with the decision not to permit further expansion in loomage, action has been initiated to revoke existing unimplemented licences in which no effective steps have been taken. Marginal extension in the validity of the licences for a short period is being considered where irrevocable steps have been taken and cancellation would result in undue hardship to the licencees.

(iii) The statutory obligation on mills for producing controlled cloth has been discontinued with effect from 1st October, 1978. In its place, a scheme of production of controlled cloth voluntarily on a contractual basis has been introduced. In this, a dominant share is being given to the National Textile Corporation. Allotment to mills in the private sector is made on the basis of open competitive tenders. The handloom sector is also stepping up the production of 'Janata' varieties of cloth. Adequate availability of controlled cloth is being maintained.

(iv) A 10 per cent additional excise duty on selected textile items has been levied for meeting the financial requirements of the new controlled cloth scheme.

(v) The Cotton Corporation of India has taken on an enhanced role which includes the operation of a buffer stock and enhanced purchases for supply both to NTC and non-NTC mills.

(vi) For the woollen sector, raw material availability has been ensured.

(vii) The National Textile Corporation has, for the first time in history, registered profits. Its production is also being stepped up to a billion metres per annum. With the increased production of common wear varieties of low priced fabrics, the Corporation is expected to set the pace for fabrics at reasonable prices in the private sector also. The Corporation has also launched a new scheme of distribution of N. T. C. fabrics through educated unemployed which in the process is expected to create good employment opportunities.

Charges of office vehicles at BHEL

2062. DR. LOKESH CHANDRA:
SHRI PRAKASH
MEHROTRA:
SHRI T. ANJIAH:

Will the Minister of INDUSTRY be pleased to state:

(a) what are the charges for the private use of office vehicles at BHEL; and

(b) what are the charges for private use of Government vehicles in other departments?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Charges for the Private Use of Office Vehicles at BHEL:

(1) Re. 0.40 p. per Km. for private use of staff cars of not more than 18 H.P.